

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.17/MP/2023

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.1.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost.

Date of Hearing : **20.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhajjar Power Limited (JPL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and 3 Ors.

Parties Present : Shri Rishabh Bhardwaj, Advocate, JPL
Shri Vinit Kumar, Advocate, JPL
Shri Aman Sheikh, Advocate, JPL
Ms. Bitika Kaur, JPL
Ms. Sriya P, JPL
Shri Aditya Singh, Advocate, Haryana Discoms
Shri Venkatesh, Advocate, TPTCL
Shri Anant Singh, Advocate, TPTCL
Shri Vedant Choudhary, Advocate, TPTCL
Shri Nitish Gupta, Advocate, TPDDL
Shri Nishant Talwar, Advocate, TPDDL
Ms. Kavya Sharma, Advocate, TPDDL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment on the grounds of the non-availability of the arguing counsel in the matter. Learned counsel for Respondent No.4, TPDDL sought liberty to file its response to the additional affidavit dated 14.9.2023 filed by the Petitioner.



2. Learned counsel appearing on behalf of Respondent No.3, TPTCL sought liberty to file his vakalatnama and a reply in the matter.
3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondents to file their respective replies/responses to the Petition as well as the Petitioner's additional affidavit dated 14.9.2023, if any, within three weeks and the Petitioner may file its rejoinder(s), if any, within three weeks thereafter.
4. The Petition will be listed for hearing on **24.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**